

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 8038/2023

(Arising out of impugned final judgment and order dated 30-05-2022 in WC No. 8018/2022 passed by the High Court of Judicature at Allahabad)

GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY & ORS. Petitioner(s)

VERSUS

M/S GAURSONS INDIA LTD & ANR.

Respondent(s)

(IA No. 61949/2023 - CONDONATION OF DELAY IN FILING
IA No. 61950/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT
IA No. 61952/2023 - EXEMPTION FROM FILING O.T.)

Date : 24-07-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. Ravindra Kumar, Sr. Adv.
Mr. Binay Kumar Das, AOR
Ms. Priyanka Das, Adv.
Ms. Neha Das, Adv.

For Respondent(s) Mr. Dhruv Mehta, Sr. Adv.
Mr. Sachin Sharma, AOR
Mr. Mohit Yadav, Adv.
Ms. Anupama Dhruv, Adv.
Ms. Sangha Negi, Adv.
Mr. Sachin Sharma, Adv.
Mr. Anil Kumar Gulati, Adv.
Mr. Abhishek Kumar, Adv.
Ms. Nur Tandon, Adv.
Mr. Vinod Kumar, Adv.
Mr. Kunal Jindia, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing a certified
copy of the impugned judgment and exemption from filing
official translation are allowed.

Delay condoned.

Leave granted.

Counter affidavit to be filed within four weeks.
Rejoinder affidavit, if any, to be filed within three weeks thereafter.

There will be stay of the operation of the impugned order, pending disposal of the appeal.

Liberty is granted to the parties to move for fixing of an early date, if the pleadings are complete.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER